

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 949 OF 2004

COMMNR. OF CENTRAL EXCISE, SURAT-I

Appellant (s)

VERSUS

M/S. FAVOURITE INDUSTRIES
(With appln(s) for stay)

Respondent(s)

WITH Civil Appeal NO. 1388 of 2008
(With appln.(s) for stay and office report)

Civil Appeal NO. 3588 of 2005

Civil Appeal NO. 3638 of 2006

Date: 28/02/2012 These Appeals were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE ANIL R. DAVEFor Appellant(s) Mr.K.Swami, Adv.
Ms.Arti Singh, Adv.
For Mr.A.K.Sharma, Adv.
for Mr. B. Krishna Prasad,Adv.
For Mrs Anil KatiyarFor Respondent(s) Mr.Tarun Gulati, Adv.
In C.A.No.949/'04 Mr.Sparsh Bhargava, Adv.
Mr.Kishore Kunal, Adv.
Mr.Neil Hildreth, Adv.
For Ms. Bina Gupta,Adv.

Ms. Meenakshi Arora, Adv.

UPON hearing counsel the Court made the following
O R D E RMr.K.Swami, learned counsel for the appellant-
Revenue resumed his arguments at 11.40 a.m. and was on his
legs, when the Court rose for the day, leaving the matter as
part-heard.(G.V.Ramana)
Court Master(Sharda Kapoor)
Court Master